

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/38(KB)2023
COMP.APPL/31(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03RD JULY 2024

IN THE MATTER OF	TAPASH TALUKDAR VS METRO DYEING & BLEACHING WORKS PRIVATE LIMITED AND ORS
UNDER SECTION	SEC. 241(1) SEC. 242(4) SEC. 244(1)

Appearance (via video conferencing/physically)

Ms. Urmila Chakraborty, Adv.] For the Applicant
Mr. Riyanshu Agarwal, Adv.]
Mr. Amandeep Singh, Adv.]

Mr. Rahul Parasrampurua, Adv.] For the Respondent
Ms. Shweta Dalmiya, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the Applicant present. Ld. Counsel appearing on behalf of the Respondent present.
2. It goes without saying till the disposal of the prayers seeking eviction of the interim order. The interim order shall continue.
3. Ld. Counsel Mr. Rahul Parasrampurua appears for the respondents undertakes to file a reply affidavit within a period of two weeks'.
4. List the matter for further consideration on **09.08.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**